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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 112/2017 In TP No. 51/NCLT/AHM/2017 (New)
High Court of Bombay CSP No. 822/2016 c.w. CSD 786/2016 (Old)**


Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.05.2017**

Name of the Company: Pentek Pen & Stationery Pvt. Ltd.

Section of the Companies Act: Sections 391-394 of the Companies Act, 1956;
230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Karan Sanghani	Advocate	Petitioner	
2.	(M.R. Bhatt & Co)			

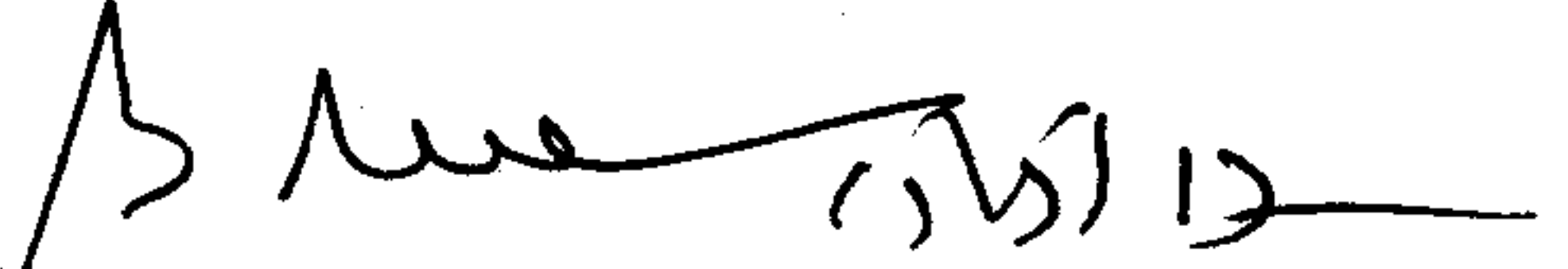
ORDER

Learned Advocate Mr. Karan Sanghani present for Applicant/ Original petitioner.

Heard arguments of Learned Counsel for Applicant.

It is stated by the Learned Counsel for applicant that in the order dated 21.04.2017 passed by this Tribunal in TP 51/2017 notice was ordered to Official Liquidator, Gujarat. In the petition petitioner stated notice shall go to Official Liquidator, Gujarat only and now the Learned Counsel for petitioner represented that Official Liquidator, Goa is having the jurisdiction over the Pentek Pen & Stationery Pvt Ltd. Hence, petitioner is permitted to take notice to Official Liquidator, Goa instead of Official Liquidator, Gujarat.

Application is disposed of accordingly.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 15th day of May, 2017.